

(5)

CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH, ALLAHABAD

.....
Registration O.A. No. 592 of 1987

Gur Dayal

...

Applicant

vs.

Union of India and ors ... Opposite Parties

Hon' Mr Justice Kamleshwar Nath, Vice Chairman

Hon' Mr K.J. Raman, Administrative Member

(By Hon' Mr Justice K. Nath, V.C.)

Present: Shri R.K. Nigam, Counsel for the Applicant

Shri V.K. Goel, Counsel for the Op.Ps.

The impugned order in this case is only a show cause notice contained in Annexure-A-1 dated 26.5.87. The notice indicates that the applicant was considered to hold a casual labour card on the basis of which he was allowed to work, but, on inquiry the casual labour card was found to be forged. The applicant was called upon to show cause as to why his services should not be terminated for that reason.

2. We do not think that there is any provision of law which prevents the competent authority to hold an inquiry in terms of the impugned notice. There is no question therefore, of quashing the notice. The competent authority may initiate the inquiry and conclude it.

3. This petition is disposed of with the observation that the competent authority concerned may proceed with inquiry on show cause notice (Annexure-A-1) and dispose of the inquiry, if not already done, within a period of 3 months from the date of receipt of the copy of this judgement. Parties to bear their costs.

[Signature]
MEMBER ADMINISTRATIVE

[Signature]
VICE CHAIRMAN

(sns)
April 25, 1990

Allahabad.